COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 455 OF 2018 IN</u> DFR NO. 824 OF 2018

Dated: 29th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Rajasthan Urja Vikas Nigam Limited & Ors. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Deepak Khurana for R-2

Mr. M. G. Ramachandran Ms. Ranjitha Ramachandran

Mr. Shubham Arya

Mr. Pulkit Agarwal for R-4

ORDER

IA NO. 455 OF 2018 (Application for condonation of delay in filing appeal)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 2 & 4. The other Respondents served unrepresented.

The learned counsel appearing for the Appellant submitted that the instant application filed by the applicant for condoning the delay of 22 days in filing the Appeal, which has been explained satisfactorily and sufficient cause has been shown in the application, may kindly be accepted and the delay may be condoned in the interest of justice and equity.

The learned counsel appearing for the Respondent Nos. 2 & 4 inter alia contended and submitted that in the light of the statement made and the reasons

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stated in the application, the same may be accepted and appropriate order may passed in the interest of justice.

Submissions made by the learned counsel appearing for the appellant and the learned counsel appearing for Respondent Nos. 2 and 4 as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 2 &4, and after careful perusal of the contents of the Application, the delay in filing has been explained satisfactorily and sufficient cause has been shown, the same is accepted and delay in filing the appeal is condoned. The IA No. 455 of 2018 is allowed. The I.A. No. 455 of 2018 is allowed. With these observations, the IA filed in the Appeal stands disposed of.

Registry is directed to number the appeal and post this matter for Admission on <u>31.05.2018</u>.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

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